



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**



S.B. Civil Writ Petition No. 20429/2026

CNR: RJHC020980752026 | URN: CW / 42677U / 2026

Jai Gurjar S/o Shri Ram Chandra, Aged About 25 Years, R/o
Village- Gahankar, Tehsil- Tijara, Distt Alwar (Raj.) 301405

-----Petitioner

Versus

1. State of Rajasthan, through Principal Secretary, Medical & Health Department, Government Secretariat, Jaipur
2. Director, Medical, Health & Family Welfare Services, Rajasthan, Jaipur.
3. Registrar, Rajasthan University of Health Sciences (RUHS), Jaipur (Raj.)
4. Registrar, Rajasthan Medical Council (RMC), Jaipur (Raj.)

-----Respondents

For Petitioner(s) : Mr.Digvijay Singh Rajawat
For Respondent(s) : Mr.Bhupendra Pareek
Mr.Yash Joshi
Mr.Rahul Verma for
Ms.Manju Joshi, AGC

JUSTICE ANOOP KUMAR DHAND

Order

12/10/2026

1. The instant writ petition has been preferred by the petitioner with the following prayer:-

"i. issue an appropriate writ, order or direction directing the respondents to permit the petitioner to submit and/or process his application for the Medical Officer Direct Recruitment Examination, 2026 under his present and legally notified name "Jai Gurjar", and not to reject or invalidate his application merely because his existing Medical Registration Certificate issued by the Rajasthan



Medical Council bears his former name "Jai Shri Ram".

ii. direct the Rajasthan Medical Council to take appropriate consequential steps pursuant to the approval already granted by the Registrar on the petitioner's application bearing No. RMC-411088 dated 05.08.2026 and to issue revised petitioner's Medical Registration Certificate reflecting his present legal name "Jai Gurjar", in accordance with law;;

iii. direct the respondents to provisionally accept and process the petitioner's candidature and permit him to participate in all stages of the Medical Officer Direct Recruitment Examination, 2026, including document verification, without rejecting his candidature solely on account of the aforesaid difference in name.

iv. Grant any other appropriate writ, order or direction which this Hon'ble Court may deem just, proper and equitable in the facts and circumstances of the case.

v. Any other order which the Hon'ble court deems fit in favour of the petitioners.

vi. Cost of the writ petition may be awarded in favour of the petitioner."

2. By way of filing the instant writ petition, multiple prayers have been made including issuance of Medical Registration Certification with the correct name of the petitioner as "Jai Gurjar" in place of "Jai Shri Ram".

3. Counsel submits that in the educational documents, the name of the petitioner is mentioned as "Jai Shri Ram", but after passing the Degree Course, the petitioner has changed his name





as "Jai Gurjar" and in this regard, a notification has also been published in the Rajasthan Gazette by the Government of Rajasthan on 04.06.2026, which reflects his name as "Jai Gurjar" in place of "Jai Shri Ram". He submits that on the basis of the aforesaid notification as published in the Rajasthan Gazette, he submitted applications before the Rajasthan University of Health Sciences (RUHS) as well as before the Rajasthan Medical Council (RMC) for rectification of his name.

4. Counsel submits that the RUHS has passed an Office Order on 30.09.2026 by which SMS Medical College Jaipur has been directed to issue Migration Certificate to the petitioner for MBBS, 2019 in the name and style as "Jai Shri Ram alias Jai Gurjar".

5. He further submits that so far as the application so submitted by the petitioner before the RMC, for the above necessary change, the status of the said application is showing as "Approved By Registrar". Counsel submits that under these circumstances, appropriate directions be issued to the respondents not only to correct the education documents of the petitioner, but also allow him to participate in the recruitment process with the new name, i.e., "Jai Gurjar".

6. *Per contra*, learned counsel appearing on behalf of the respondents opposed the arguments and submitted that the petitioner was granted admission to the MBBS Course on the basis of the educational qualification documents of the petitioner, wherein his name has been mentioned as "Jai Shri Ram" and not "Jai Gurjar". Until and unless the name of the petitioner is corrected in his school/college documents, the desired relief cannot be granted to the petitioner and his name cannot be





changed in the MBBS Course and the same cannot be registered with the RMC, hence, the instant writ petition is liable to be rejected.

7. Heard and considered the submissions made at the Bar and perused the material available on record.

8. Considering the arguments put forward by learned counsel for the petitioner and looking to the fact that RUHS has already issued an Office Order directing the SMS Medical College for issuing Migration Certificate to the petitioner with the following name "Jai Shri Ram alias Jai Gurjar".

9. The RUHS may issue the Migration Certificate to the petitioner with the aforesaid clarification.

10. This Court is of the considered opinion that until and unless the name of the petitioner is corrected in the school/college documents, the relief sought for in the instant writ petition cannot be granted to him.

11. The petitioner would be at liberty to approach the respondents again for carrying out the aforesaid necessary correction in his name. In case, his name is rectified in the school/college documents by the Rajasthan Board of Secondary Education and RUHS, the same may be thereafter furnished to the concerned authorities for doing the needful.

12. With the aforesaid observation, the instant writ petition stands disposed of with the liberty aforesaid. Stay application and all pending application(s), if any, also stand disposed of.

13. Before parting with the order, it is made clear that this Court has not issued any direction to any of the authorities to change the name of the petitioner in his educational documents,





registration certificate, etc. They would be at liberty to proceed with the application (if any) submitted by the petitioner strictly in accordance with law.

(ANOOP KUMAR DHAND),J

SA-1/Aayush Sharma

